

Central Administrative Tribunal
Principal Bench: New Delhi

OA No. 2694/2000
MA No. 3146/2000

New Delhi this the 31st day of October, 2001

Hon'ble Shri Shanker Raju, Member (J)

- 1. Kanta Devi
W/o Shri Ram Narain
- 2. Naresh Kumar
S/o Late Shri Ram Narain,
(both) R/o 112/2333, Ali Building,
Arya Samaj Rfoad,
Karol Bagh, New Delhi.

-Applicants

(By Advocate: Shri M.K. Bhardwaj)

Versus

- 1. Union of India & Ors.
Through Secretary,
Ministry of Petroleum & Natural Gas
Shastri Bhawan,
New Delhi.
- 2. Joint Secretary,
Ministry of Petroleum & Natural Gas
Shastri Bhawan,
New Delhi.
- 3. Under Secretary,
Ministry of Petroleum & Natural Gas
Shastri Bhawan,
New Delhi.

-Respondents

(By Advocate: Mrs. P.K. Gupta)

ORDER (Oral)

MA-3146/2000 for joining together is allowed.

2. Heard the parties.

3. The claim of applicant No.2 is for compassionate appointment. Respondents rejected the claim of the applicant on the ground that as no vacancy is available under 5% quota meant for compassionate

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appointment, the applicant cannot be appointed to the same. Apart from the same, there is nothing on record to suggest that the case of the applicant no.2 was found otherwise and not in accordance with the Scheme of the Govt. of India regarding compassionate appointment.

4. In this view of the matter, ends of justice would be duly met if the present OA is disposed of with a direction to the respondents to place the name of applicant no.2 in the waiting list and consider him for compassionate appointment on availability of vacancies. No costs.

S. Raju

(Shanker Raju)
Member (J)

cc.